

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

ANTI DUMPING APPEAL NO. 53586 OF 2018

[Arising out of final findings No. 7/7/2017-DGAD dated 11.06.2018 of the Additional Secretary and Designated Authority and Custom Notification No. 36/2018 dated 13.07.2018]

AIA Engineering Limited
Plot No. 235-236
Gujarat Vyapari Mahamandal Estate
Odhav, Ahemedabad

.....Appellant

Versus

The Union of India
Through the Secretary,
Ministry of Finance,
(Department of Revenue,
North Block, New Delhi-110001)

.....Respondent

Appearance

Ms. Reena Khair, Shri Rajesh Sharma, Ms. Shreya Dahiya and Ms. Priyamvada Sinha, Advocates for the Appellant.

Shri Ameet Singh, Amar Anand and Ms. Albeena Walia, Advocates for Designated Authority.

Shri Rakesh Kumar, Authorised Representative for the Revenue

Shri Dinesh Aggarwal, Chartered Accountant and Shri Mayank Jain, Advocate for the Respondent.

CORAM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. C L MAHAR, MEMBER (TECHNICAL)
HON'BLE MS. RACHNA GUPTA, MEMBER (JUDICIAL)

ORDER

Date of Hearing: 07 January, 2020
Date of Decision: 14 July, 2020

JUSTICE DILIP GUPTA:

Appeal is dismissed. For order see order of date in Anti Dumping Appeal No. 53285/2018.

(JUSTICE DILIP GUPTA)
PRESIDENT

(C L MAHAR)
MEMBER (TECHNICAL)

(RACHNA GUPTA)
MEMBER (JUDICIAL)